

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 595 of 2011

Thursday, this the 15th day of December, 2011

CORAM:

Hon'ble Mr. Justice P.R. Raman, Judicial Member

K. Appukuttan Asari, Saraswathi Vihar,
 Indiraji Road, Kattithara, Maradu P.O.,
 Ernakulam District, Pin Code-682 304. **Applicant**

(By Advocate – Mr. C.S.G. Nair)

V e r s u s

1. Union of India, represented by its Secretary,
 Ministry of Defence, New Delhi – 110 001.
2. Flag Officer Commanding-in-Chief, Southern
 Naval Command, Naval Base, Cochin-684 004.
3. Commodore Superintendent, Naval Air Craft Yard,
 Naval Base, Cochin-682 004.
4. Principal Controller of Defence Accounts
 (Pension), Allahabad. **Respondents**

(By Advocate – Mr. Sunil Jacob Jose, SCGSC)

This application having been heard on 15.12.2011, the Tribunal on the same day delivered the following:

O R D E R

When the case was taken up for consideration it was reported that the applicant's pay has been re-fixed and the pensionary benefits has been paid of. What remains is to consider the request of the applicant for payment of interest and costs. The principal amount due has since been paid I do not think it would be appropriate to award any cost. Further since the total

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amount payable is less than Rs. 10,000/-, I do not think in the factual situation the applicant should be awarded any interest.

2. Accordingly, the Original Application is dismissed. No order as to costs.



(JUSTICE P.R. RAMAN)
JUDICIAL MEMBER

“SA”